## Irregularities in procurement of paddy and wheat

1356. SHRIMATI SASIKALA PUSHPA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the total quantity of wheat and paddy procured during the last one year and the current year, State-wise;
- (b) the details of complaints received about irregularities in procurement of paddy and wheat from various States and the reasons therefor; and
  - (c) the steps taken by Government in this regard?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN): (a) The quantity of wheat and paddy produced and procured during last year and current year, State-wise is given in the Statement-I (See below).

- (b) The details of complaints received about irregularities in procurement of paddy and wheat from various States is given in the Statement-II (See below).
- (c) The preventive and corrective steps taken by the Government in this regard to above mentioned complaints are at Statement-III.

Statement-I State-wise Production and Procurement of Foodgrains

Paddy (in terms	of Rice)	(In lakh tonnes)			
State/UT	KMS 2	KMS 2013-14		KMS 2014-15	
	\$Production	Procurement	\$\$Production	*Procurement	
1	2	3	4	5	

	\$Production	Procurement	\$\$Production	*Procurement
1	2	3	4	5
Andaman and Nicobar Islands	r 0.00	0.00	0.00	0
Andhra Pradesh	127.25	37.38	109.33	35.20
Telangana	0.00	43.53		34.60
Assam	49.27	0.00	48.41	0.12
Bihar	55.06	9.42	56.94	16.30
Chandigarh	0.00	0.12	0.00	0.10
Chhattisgarh	67.16	42.90	60.21	33.55
Delhi	0.00	0.00	0.00	0.00

1	2	2		
1 Gujarat	16.36	0.00	17.08	5 Neg
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Haryana	39.98	24.06	40.06	20.13
Himachal Pradesh	1.21	0.00	1.13	0.00
Jammu and Kashmir	6.11	0.00	4.54	0.00
Jharkhand	28.11	0.00	31.66	0.02
Karnataka	35.73	0.00	34.73	0.83
Kerala	5.09	3.59	5.82	3.74
Madhya Pradesh	28.45	10.45	33.09	8.07
MAharashtra	31.20	1.61	27.79	1.20
Nagaland	0.00	0.00	0.00	0.00
Odisha	76.13	28.20	78.07	34.86
Puducherry				0.00
Punjab	112.67	81.06	111.07	77.81
Rajasthan	3.12		3.12	0.00
Tamil Nadu	53.50	6.84	57.44	9.51
Uttar Pradesh	146.36	11.27	121.62	16.81
Uttarakhand	5.78	4.63	6.07	4.65
West Bengal	153.71	13.59	151.89	18.07
Others	24.20	0.00	25.24	0.00
All India Total :	1066.45	318.64	1025.38	316.38
	Wheat			(in lakh tonnes
State/UT	RMS 2014-15		RMS 2015-16	
	(Crop Year 2013-14)		(Crop Year 2014-15)	
	\$Production	Procurement	\$\$Production	**Procurement
1	2	3	4	5
Punjab	176.2	116.41	165.48	103.44
Haryana	118	64.95	107.39	67.78
Uttar Pradesh	298.91	6.28	300.82	22.67
Uttarakhand	8.42	0.01	8.48	0.04

<sup>\*</sup> As on 27-07-2015

<sup>\*\*</sup>As on 13-07-2015

<sup>\$</sup> As per final Advance Estimates of Production of Foodgrains for Crop Year 2013-14

<sup>\$\$</sup> As per third Advance Estimates of Production of Foodgrains for Crop Year 2014-15

Statement-II The details of complaints received about irregularities in procurement of paddy and wheat from various States as on 24.07.2015

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S1. No.	State	Name of complainant	Subject & date of the complaint	Action taken/present Status
Ι.	Rajasthan	Shri K. D. Charan, Manage(A/cs)	Irregularities in wheat purchase in Rajasthan through Shree Shubham Logistics Pvt. Ltd. dated 25.04.2014	The complaint was investigated by Hqrs. The sharing of administrative charges with the M/s Shree Shubham Logistics Pvt. Ltd. by Rajasthan State Warehousing Corp. was not found proper by FCI. GOI disallowed provisional administrative charges to RSWC/SSL and requested the state agency to submit final accounts in order to examine their claim.
2.,	Rajasthan	Shri Ravindra Jain	Irregularities in wheat procurement 2015, dated 04.05.2015	Matter under investigation.
3.	Rajasthan	Sh. Aziz Mohammad, Sh. Rajendra Kumar, Sh. Kishan & Sh. Ramlal	Corruption during wheat procurement during 2012-13 at Nikumbh Village, Chittorgarh Centre, dated 01.07.2013 & 21.11.2013	The complaint was found baseless and no further action is required.
1,	Uttar Pradesh	Shri M. K. Sharma, ex employee, FCI received through MoCAF&PD on 24.06.2015.	Irregularities in wheat purchase at FCI, DO Saharanpur.	Complaint was got investigated through ZO(N). Most of allegations were not substantiated. ATR received and matter closed.

5.	Uttar Pradesh	Smt. Krishna Raj, MP (Lok Sabha)	Irregularities in the procurement of paddy/Rice in Shahjahanpur, UP	Matter under investigation.	Writter
6.	Punjab	Shri Kuldip Kumar	Complaint regarding acceptance of wheat beyond relaxed specifications under direct delivery scheme from Lassuri Mandi. Dt. 02.06.2015	Matter under investigation.	Written Answers to
7.	Jharkhand	Sh.Aman Kumar, Daltan Ganj, Jharkhand	Crippled functioning of FCI at Jharkhand related to wheat procurement dt. 24.10.2013	Matter was investigated by ZO(E) and matter closed with approval of Competent Authority. No further steps required.	
8.	Madhya Pradesh	Shri Majhar Kabir, Spokesperson, Distt. Congress Committee, Raisen (MP)	Alleged malpractices in procurement of wheat in the State of Madhya Pradesh.	The matter pertains to State Govt. Agency of MP i.e. Nagrik Apurti Nigam and the same were investigated by the State Govt. Agency. No action by FCI is required.	[31 July, 2015]
9.	Gujarat	Pseudonymous (Shri Jagdish H. Shah, Himmatnagar, Gujarat) Complaint dated 26.10.2013.	Paddy/Rice Procurement Scandal of five crore during KMS 2011/2012 in Gujarat Region.	Irregularities due to non adherence of non-DCP procedure in acceptance of rice was found. Matter has been investigated and SCN has been issued to the then GM(R), Gujarat. The matter is under examination by Vig. division.	15] Unstarred Questions
10.	Chhattisgarh	News Clipping dated 14.07.2013 published in Dainik Bhaskar captioned as	"Paddy Worth ₹ 105 Crores Missing in CG".	Chhattisgarh being a DCP State, no details about any paddy shortages are available with FCI. The matter was taken up with the State Govt. to ascertain the factual position but no reply yet been received.	uestions 225

## Statement-III

The Preventive and Corrective steps taken by the Government with regard to the complaints received about irregularities in procurement of paddy and wheat from various States are

**Preventive Steps:** Workshops are conducted before commencement of procurement operations to guide/educate procuring staff in procuring regions.

**Corrective Steps:** Disciplinary action against the defaulters is invariably taken who are found accountable for purchase of Sub-Standard Stocks. In order to ensure fairness and transparency in foodgrains procurement operations, the following steps are being taken:-

- a. Pin-pointing ambiguity indefinitions of various Quality Parameters/Refraction of foodgrains and getting the ambiguity removed.
- b. Getting the pictorial depiction of refractions introduced and to bring them in Public Domain.
- c. Getting necessary modifications in QC guidelines relating to determination of FAQ quality of foodgrains to be procured and to put in place an effective system of Appeal for grievance redressal in effective and expeditious manner.
- d. Continued emphasis on introduction of Goof Laboratory Practices in respect of QC labs.
- Continued emphasis on introduction of system of identity-blind system of taking QC samples of foodgrains.

## Purchase of pulses by Government agencies

1357. SHRI HUSAIN DALWAI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the policy regarding purchase of pulses by Government agencies in States;
- (b) the quantum of purchase made by Central Government agencies like NAFED during last two years, State-wise;
- (c) how these are compared with purchases made by State agencies during this year; and
- (d) the details of stock of pulses in Government godowns as on 30 June, 2015, State-wise and item-wise?